

HIGH COURT OF SIKKIM
Record of Proceedings

WP(C) No.60 of 2025

SAILESH SHRESTHA

PETITIONER

VERSUS

DISTRICT MAGISTRATE, GANGTOK AND OTHERS

RESPONDENTS

Date: 31.03.2026

CORAM :

THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner	Mr. Binod Kumar Chakraborty, Advocate. Mr. Lahang Limboo, Advocate.
For Respondents	
R-1	Mr. Zangpo Sherpa, Additional Advocate General. Ms. Pema Bhutia, Assistant Government Advocate.
R-2 & 3	Mr. Debanjan Chakraborty, Advocate. Mr. Zigme Dorjee Bhutia, Advocate.
R-4	Mr. Sudesh Joshi, Senior Advocate. Mr. Adarsh Gurung, Advocate.

ORDER

Learned Counsel for the Petitioner submits that they seek to withdraw the instant matter.

Learned Counsel for the Respondents No.2 and 3 submits that since the time of the Counsel and this Court has been wasted, heavy costs be imposed on the Petitioner.

Having heard Learned Counsel for the parties, I am not inclined to impose costs on the Petitioner.

The prayer of the Petitioner is allowed and the Writ Petition disposed of as withdrawn.

Pending applications, if any, also stand disposed of.

Judge
31.03.2026